

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4014
ANSWERED ON:09.08.2002
LOAN THROUGH BANKS ON BOGUS PAPERS
RAVINDRA KUMAR PANDEY

Will the Minister of FINANCE be pleased to state:

- (a) whether the cases of grant of loan on the ba: of bogus documents from Jaipur based banks have cor to light recently;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to detect t cases of grant of loan on the basis of bogus documer with the connivance of bank officials and intermediaries?

Answer

THE MINISTER OF STATE IN THE MINISTR` FINANCE AND COMPAI)Y AFFAIRS. (SHRI ANANT GANGARAM GEETE) :

(a) to (c) State Bank of Bikane Jaipur has reported that a personal loan scheme of the bank has been in operation since September 1998 ! which employees/pensioners of Government, public sector undertakings and profit making public limited comp and self employed persons are granted loans w maximum amount of Rs. 1.5 lakhs to meet their fini needs for emergent requirements like marriage, ml expenses, travel, etc. The bank had disbursed per loans to 3640 borrowers with a total amount of Rs. crores through 44 branches at Jaipur Centre. In May it was discovered that some of the borrowers misrepresented facts and furnishedfalse inform documents for obtaining these- loans. All loans sane! since September 1998 have been verified and thorough investigations, it was found that 89 borrower obtained loans to the extent of Rs. 76.18 lakhs fro branches of the bank at Jaipur by giving false inform documents etc. The bank has lodged complaints wil local police and has also initiated departmental action against certain officials of the bank who have been negligent in discharge of their duties or are suspeel collusion with the borrowers. So far a sum of Rs.13.72 lakhs has been recovered from the borrowers. The has instructed all its branches of additional safegual be observed to protect that bank against recurren frauds of this nature.